

**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 574 of 2020

**Petitioner :-** In-Re Inhuman Condition At Quarantine Centres And For Providing Better Treatment To Corona Positive

**Respondent :-** State of U.P.

**Counsel for Petitioner :-** Gaurav Kumar Gaur, Abhinav Gaur, Aditya Singh Parihar, Amitanshu Gour, Arvind Kumar Goswami, Bhagwan Dutt Pandey, Ishir Sripat, Jamil Ahamad Azmi, Jitendra Kumar, Katyayini, R.K. Shahi, Rahul Sahai, Rajeev Kumar Singh, Rishu Mishra, S.P.S. Chauhan, Sarveshwari Prasad, Satyaveer Singh, Shailendra Garg, Siddharth Shukla, Sunita Sharma, Suo Moto, Sushil Kumar Mishra, Swetashwa Agarwal, Uttar Kumar Goswami, Vibhu Rai

**Counsel for Respondent :-** C.S.C., Arun Kumar, Dhiraj Singh, Hari Nath Tripathi, Purnendu Kumar Singh, Satyavrat Sahai, Sunil Dutt Kautilya, Tahir Husain, Vishakha Pande

**Hon'ble Siddhartha Varma, J.**

**Hon'ble Ajit Kumar, J.**

Today the case has been taken up in Chamber owing to the urgency in the matter.

With the decrease in the number of cases country-wide and also with the decrease in number of corona cases in the city of Prayagraj, we had put our guards down. In the recent past, it has been noticed that the population of State of Uttar Pradesh as also the Administration, being guided by the fact that the number of cases were lessening, had reduced the strictness vis-a-vis the wearing of masks.

From the Newspaper reports as also from the individuals present in our chamber we have been informed that life was gradually coming back to normal and people were going back to work etc. It has also been informed that while normalcy was returning people were forgetting that they had to protect themselves from the deadly Covid-19 virus. It has also been informed that marriages and other social functions were taking

place without observing any of the guidelines framed by the State Government for Covid-19.

Fearing that the virus might once again engulf the State of U.P., we once again reiterate our earlier directions.

(i) People to observe hundred per cent masking and police to see that one and all wear masks.

(ii) Non-wearing of masks should entail penalties as have been enumerated in the Pandemic Act and other relevant laws.

(iii) Crowding should be stopped with immediate effect.

(iv) The control of number of guests in marriages and other social functions etc should be observed and any violation should be strictly punished.

(v) Schools and colleges where small children go should not be asked to start physical classes. If, however, for any reason schools are physically functioning then all guidelines issued by the State Government should be followed in letter and spirit.

(vi) Institutions where students above the 10<sup>th</sup> Class have to compulsorily attend classes, it should be seen that they observe social distancing and that they also wear masks.

(vii) Eateries should see that no food is served in the open, that is to say, people should take covered food in packets and should eat them at their home.

(viii) Within the restaurants, table should be laid in such a manner that social distancing is properly observed.

**Order Date :- 1.3.2021**  
Siddhant